

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI, COURT - II**

**Item No. 240**  
**(IB)-1781(ND)2018**

**IA/69/2021 IA-4507/2020 IA-4508/2020 IA/4461/2020 IA/4491/2020**  
**IA/5247/2020 IA/4412/2020 IA-2365/2021, IA-2366/2021, IA-**  
**2286/2021 & IA-2275/2021**

**IN THE MATTER OF:**

**Indu Kumar & Ors. ... Applicant/Petitioner**

**Versus**

**M/s. Saha Infratech Pvt. Ltd. ... Respondent**

**Under Section: 7 of IBC, 2016**

**Order delivered on 02.07.2021**

**CORAM:**

**SHRI. ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (J)**

**SHRI L.N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:** Adv. Anuj Kr. Pandey (On behalf of Resolution professional)  
Adv. Ashish Makhija, Richa Singh and Akanksha Vasudeva advocates for IRP  
Counsel for Applicant in IA no. 69/2021 - Divya Joshi, advocate  
Mr. Virender Ganda Sr. Adv, Mr. Atul Sharma Adv, Mr. Rudreshwar Singh Adv. Mr. Vishal  
Ganda, Ms. Renuka Iyer Adv, Mr. Anand Singh Sengar, Mr. Ayandeb Mitra, Mr Dev Roy  
Advocates for Applicant IA 2275/2021  
CS Bharti Jain, Team of RP

**ORDER**

**IA-69/2021:** Ld. Counsel appearing for the Applicant submitted that the  
IRP has already been changed, hence this application has become  
infructuous. Considering the submissions, **the Application is Dismissed**  
**being infructuous.**

**IA-2286/2021 & IA-2275/2021:** Partly heard. List the matter on 7<sup>th</sup> July,  
2021.

**IA-4507/2020, IA-4508/2020, IA/4461/2020, IA/4491/2020**  
**IA/5247/2020 IA/4412/2020 IA-2365/2021, IA-2366/2021:**

List all these IAs on 7<sup>th</sup> July, 2021.

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**(L. N. GUPTA)**  
**MEMBER (T)**

-sd-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**